

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1339
TO BE ANSWERED ON: 02.08.2024

CONSULTATIONS FOR FRAMING RULES UNDER DPDPA

1339. SMT. PHULO DEVI NETAM:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether any consultations are being undertaken with civil society, activists, subject matter experts and researchers in respect of the framing of rules under the Digital Personal Data Protection Act (DPDPA); and

(b) if so, the details of the period of consultation, the questions being considered, and the stakeholders involved, if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI
JITIN PRASADA)

(a) and (b): The Digital Personal Data Protection Act, 2023 ('DPDP Act') was passed by the Parliament on 8th August, 2023. Hon'ble President of India gave assent on 11th August, 2023. The DPDP Act provides for the processing of digital personal data in a manner that recognises both the right of individuals to protect their personal data and the need to process such personal data for lawful purposes. Ministry of Electronics and Information Technology ('MeitY') has initiated the process of drafting Rules in accordance with the DPDP Act.
